

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-370/ND/2020

IN THE MATTER OF:

M/s. Luxmi Electricals and Engineering Works

...PETITIONER

Vs.

M/s. SNG Techno Build Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Kushgara Bansal, Advocate.
For the Respondent/ Corporate-debtor :Mr. Prashant Katara, Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor as well as Learned Counsel for the Corporate-debtor. The Learned Counsel for the Operational-creditor is directed to provide a soft copy of the petition as filed before the Tribunal to the Learned Counsel for the Corporate-debtor within three days and thereafter ten days' time has been granted to Corporate-debtor for filing the reply. The Learned Counsel for the Corporate-debtor is directed to file "vakalatnama" within three days. Matter is adjourned to 25.02.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)